

ADDITIONAL REPORT OF JOINT COMMITTEE IN VIEW OF FSL REPORT
IN COMPLIANCE OF ORDER OF HON'BLE NGT,
PRINCIPALBENCH NEW DELHI
IN THE MATTER OF OA NO. 05 OF 2022

(Brackish Water Research Centre V/s. Gujarat State Pollution Control Board & Ors.)

TITLED "GUJARAT: ATLEAST 06 DEAD, 20 SICK AFTER GAS
LEAK AT INDUSTRIAL AREA IN SURAT"

(As per order of Hon'ble National Green Tribunal, Principal Bench, New Delhi
Dated 18.01.2022)

UNDER THE CHAIRMANSHIP OF JUSTICE B.C. PATEL, FORMER CHIEF JUSTICE,
DELHI HIGH COURT AND FORMER JUDGE OF THE GUJARAT HIGH COURT

Prepared By



Industries & Mines
Department
Government of Gujarat



FOR SUBMISSION TO

HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

04 JUNE 2022

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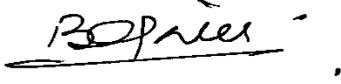
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ADDITIONAL REPORT OF COMMITTEE IN VIEW OF FSL REPORT IN THE MATTER OF OA NO. 05 OF 2022 (BRACKISH WATER RESEARCH CENTER VERSUS GUJARAT STATE POLLUTION CONTROL BOARD & ORS) TITLED “GUJARAT: AT LEAST 06 DEAD, 20 SICK AFTER GAS LEAK AT INDUSTRIAL AREA IN SURAT”

(AS PER ORDER OF HON’BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI DATED 18.01.2022)

NAME OF COMMITTEE MEMBERS	INSTITUTE	SIGNATURE
Hon’ble Justice Shri B.C. Patel	Former Chief Justice, Delhi High Court and former Judge of the Gujarat High Court, Ahmadabad	
Shri Aayush Oak, IAS	Collector & District Magistrate, Surat	
Dr. Manoj Patadiya	Director, Gujarat State Disaster Management Authority, Gandhinagar	
Smt. Rupal Solanki, IPS	DCP, Crime Branch, Surat City	Confirmed by letter
Shri Amit Dharva	Technical Advisor, IC Office, Gandhinagar	
Dr. Yogesh Kumar	Scientist C, Integrated Regional Office, MoEF&CC, Gujarat	Confirmed by e-mail
Shri Amit Thakkar	Scientist D, Central Pollution Control Board, Regional Directorate, Vadodara, Gujarat	
Shri Chinmay Ghoroi	IIT Gandhinagar, Palaj, Gandhinagar, Gujarat	Confirmed by e-mail
Dr Jignasa Oza	Regional Officer, Regional Office, Gujarat Pollution Control Board, Surat	

Confirmation letter of Smt. Rupal Solanki, IPS

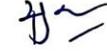
ક્રમાંક : કાઇમ/આરબી/૧૮૭૫/૨૦૨૨
નાયબ પોલીસ કમિશનર(કાઇમ)ની કચેરી, સુરત શહેર
તા.૩૦/૦૫/૨૦૨૨

પ્રતિ,
ડો. જિઝ્ના ઓઝા,
રીજીયોનલ ઓફીસર,
ગુજરાત પોલ્યુશન કન્ટ્રોલ બોર્ડ,
બેલ્જીયમ સ્ક્વેર, રીંગરોડ, સુરત શહેર

વિષય :- આપશ્રી તરફથી તા.૩૦/૦૫/૨૦૨૨ ના રોજના ઇ-મેઇલ બાબત.
સવિનય નાયબ પોલીસ કમિશનર કાઇમ બ્રાંચ, સુરત શહેરનો વિનંતી રીપોર્ટ

કે,

ઉપરોક્ત વિષય અનુસંધાને જણાવવાનું કે, આજરોજ આપશ્રી તરફથી મળેલ ઇ-મેઇલ સાથે તૈયાર કરવામાં આવેલ રીપોર્ટ અત્રે મોકલવામાં આવેલ છે. જે વંચાણે લેતા બરાબર છે. આ બાબતે અમારે કોઇ સુચન નથી. જે આપશ્રીને વિદિત થાય.



(રૂપલ સોલંકી)

નાયબ પોલીસ કમિશનર
કાઇમ બ્રાંચ, સુરત શહેર

Confirmation e-mail of Shri Dr. Yogesh Kumar

Re: Additional Report in the Surat Gas Matter

IRO Gandhinagar <iro.gandhingr-mefcc@gov.in>

Fri 03-06-2022 12:05 PM

To: Shivani V. Bhargava(GoG-GPCB Dept.) <uh-gpcb-sura@gujarat.gov.in>;

***** This mail is from external domain, i.e. not from gujarat.gov.in domain. Kindly open attachment and link with caution. *****

Dear Shivani Ji

As per discussions held during the meeting the additional report has the approval of IRO Gandhinagar, MoEFCC.

Regards
Dr. Yogesh Kumar
Scientist 'C' IRO Gandhinagar

Confirmation e-mail of Shri Chinmay Ghoroi

Re: Fw: Additional Report in the Surat Gas Matter

Chinmay Ghoroi <chinmayg@iitgn.ac.in>

Fri 03-06-2022 12:27 PM

To: Shivani V. Bhargava(GoG-GPCB Dept.) <uh-gpcb-sura@gujarat.gov.in>;

Cc: amitthakkar.cpcb@nic.in <amitthakkar.cpcb@nic.in>; Technical Advisor(Chemical) <tac-icim-gnr@gujarat.gov.in>; Dr. Jignasa D Oza(GoG-GPCB Dept.) <ro-gpcb-sura@gujarat.gov.in>; DCP Crime Surat City(GoG-Home Dept.) <dcp-crime-sur@gujarat.gov.in>; Yogesh.kumar0209@gov.in <Yogesh.kumar0209@gov.in>; collector-sur <collector-sur@gujarat.gov.in>; Dr. Manoj Patadiya <drmanojpatadiya@gujarat.gov.in>; Babo Patel <babopatel@gmail.com>;

***** This mail is from external domain, i.e. not from gujarat.gov.in domain. Kindly open attachment and link with caution. *****

Dear Madam,

I have gone through the report. As I am travelling, kindly accept this email as approval.

Regards,
Chinmay

I. BRIEF OF ADDITIONAL REPORT

1. The report in detail was mailed to the GPCB, which was forwarded to the Hon'ble Tribunal. After submitting the report, the Forensic Science Laboratory submitted its report to the Investing Officer, certifying that the conditions as laid down in Section 65B (2) (a) to 65B (2) (d) of the Evidence Act, 1872 regarding the admissibility of the aforesaid content of soft copy (Pen drive) in respect the retrieved data are fully satisfied and that the details stated are true to the best knowledge and belief of the signatory. The copy of the letter dated 19/05/2022 and the certificate attached with the said letter are Annexed herewith collectively **Mark ANNEXURE 1**. The video footage corroborates the version of the witnesses on the question of the tankers at the same place and after some time as recorded leaving the complex. The persons who were involved in the transaction/transportation and manner in which each individual played the role is discussed hereafter in some detail. The police recorded their statements. The 3 witnesses' statements have been recorded before the learned Magistrate under section 164 of Cr. P. C. The Investigating Officer on 12/03/22 seized a pen drive under a Panchnama copy of which is Annexed herewith **MARK ANNEXURE 2**. Akhlakh Hussain Jakiulla Shaikh, resident of village Motali, Ankleshwar who was running a hotel known as DECENT HOTEL copied the clips from the CCTV videos. The video footage, camera-5, camera-6 and camera 7 are attached herewith **MARK ANNEXURE-3**. However, for the sake of convenience the snaps have been taken from the video which are referred to hereafter while discussing the evidence of the relevant witnesses. (A CD containing the clips and the snaps are also forwarded separately for convenience)

II. GJ-06-ZZ-6221. 06/01/2022
(OWNERSHIP HISTORY)

2. One Gurvinder Singh Keshar Sing Begal (hereinafter referred as " Begal" residing at Vadodara was the owner of a tanker bearing registration No. GJ-06-ZZ-6221, wanted to sell the said tanker for which he talked to one Chanchal Sing, a broker. They discussed with Jignesh Bhai Tiwari, Vishal Bhai and Harmesh Vashava for sale of a tanker and the price of the said tanker was fixed at Rs. 11, 30, 000/- (Eleven lakhs thirty thousand). On or about 21/09/2021, said Jignesh came with his friend Dharmesh Matulkar and a cheque of ₹5,50,000 drawn on bank of Baroda was given towards guarantee and on the same day, the stamp paper of Rs.300 (Three hundred) was purchased and writing was executed. Jignesh stated that the amount mentioned in the cheque will be given within a short period and thereafter he will take the delivery of the tanker. On 08/10/21 Jignesh with his 2 friends met Begal and delivered the remaining amount in cash except Rs.30,000 (Thirty thousand) which was to be paid on getting N. O. C. Since then, Bagel had no control over the tanker and the said tanker was used by Jignesh. However, the manner or the mode in which the said tanker was used was not known to Bagel. The statement of bagel was recorded during the investigation.
3. The agreement executed in favour of Dharmesh Matulkar before a notary public on 21/09/21 in vernacular language is annexed herewith and **MARK ANNEXURE-4**. On the last page of this agreement, the dates on which the amount was paid and ₹30,000 shall be paid after getting NOC is written in ink. The said tanker was not transferred in the record of the Regional Transport Office (hereinafter referred as "the RTO").
4. Jignesh residing near GEB Office, Bharuch was known to Vishal Yadav and Jay Pratap Tomer, both of village Jitaligam, Ankleshwar since May, 2021. They used to meet frequently at

Benson Hotel. Shree Vasava conveyed to him that he knows one Shree Vishal Yadav, very well who is engaged in the business of bodybuilding of the trucks in the name of Shri Sai body builders. It was suggested that they should take one tanker for the purpose of transporting the waste and Vishal Yadav will manage the business of transporting the waste. Ultimately a decision was taken that Jignesh will purchase the second-hand tanker for which he talked to a broker Chanchal bhai. Finally, after seeing 4/5 tankers, Jignesh, Vishal Yadav and Harmesh bhai selected a tanker bearing registration No. GJ-06-ZZ-6221, which was parked at GIDC, Ankleshwar. The cheque was given to Mr Bagel. Jignesh had a vehicle on loan and hence as per his say he was not in a position to get the loan. Ultimately, as decided they contacted Shree Dharmesh Matulkar, working as a sales executive and a friend, who was apprised about the tanker to be purchased and the transport business to be carried on by Vishal Yadav. He was agreeable and applied for a loan but on account of some mistakes in the payslip, the loan was not sanctioned. In view of this, they decided to contact Abhishek at his transport office situated just opposite GSFC, a heavy water plant. All these persons and Mr Bagel, along with the broker met. An agreement on the stamp paper of Rs. 300 was executed, which reveals that one cheque of ₹5,50,000 was handed over. As per the agreement, the possession of the tanker along with the documents was handed over on 21/09/2021. However, from the statements of Jignesh, it transpires that the tanker was not handed over as the full amount was not paid. Even that is the version of Mr Bagel, which makes it clear that the tanker was handed over on 08/10/2021. Jignesh described the details about the delayed payment and the delivery of the tanker on 08/10/2021. The tanker was entrusted to Vishal Yadav and Jai Pratap Tomar and since then they were managing transportation of material in the tanker. One Surendra Yadav was driving the tanker. Jignesh has given details about the payment made by Vishal Yadav with the details of the movement of the tanker, amount of expenses and fuel etc. According to Jignesh, GPS

was provided in the tanker and its last location was NH 48, Bakrol. Bharuch, at 11/41 PM.

5. On 06/01/22 at about 11 AM, Mr Harmesh telephoned him but he did not receive the same. Thereafter, he received a call from Dharmesh and, on receiving his call Jignesh was made aware about the incident. A conference call was arranged with the 3 persons. It was conveyed that at Sachin GIDC, Surat, while disposing of the chemical from tanker No. GJ-06-ZZ-6221 in a natural drain, a poisonous gas was generated as a result of which 6 persons have died and many others have been affected and are admitted in the hospital. Thereafter, at about 11:13 AM Jignesh tried to contact Vishal Yadav on his mobile, but there was no response. Thereafter, at 11:20 AM Jignesh contacted Jay Pratap on his mobile and he recorded the discussion he had with said Jai Pratap. At about 11:26 AM, he received a call from Vishal and he also recorded the conversation.
6. Dharmesh has supported the version of Jignesh with regard to the transaction of a tanker and handing over the same to Vishal and Jai Pratap.

III. MH-04-HY-6377 DATES:18/11/2021-21/11/2021

7. Praveen bhai Patel, resident of Bombay carrying on business of transport in the name and style of Nisha enterprise for the last 20 years and his brother Ranchhod Bhai is also engaged in the business of transport in the name and style of Shri Kailash transport. As his brother is not keeping good health, he is also looking after the business of his brother. He owns 6 tankers, while his brother owns 9 tankers. According to him, on 15/11/2011 he received a mobile call from Mr Ashish Gupta, conveying that he carries on business in chemicals in the name and style of Sangam Enviro private limited at Bharuch. It was further conveyed that sodium hydrosulphide chemical is to be brought from Hikal Ltd, situated at Taloja, Mumbai and is to be delivered to the cement factory and a textile mill. He further stated that the chemical is to be brought at Bharuch and is to be delivered to a cement Company at Pandesara, Surat. (On route from Taloja to Mumbai one will have to pass through Surat for reaching Bharuch).
8. From the map it is very clear that one will have to travel 85.5 KM Approximately to reach Bharuch from Surat. What could be the reason for taking the tanker to Bharuch and thereafter, returning to Pandesara, Surat? Why the traveling of 171 KM more and there is no reasonable explanation.
9. After discussing the amount to be paid, the papers were to be handed over. On 16/12/2021 tanker No.MH-04-HY-6377 was taken by driver Kailash Rathod, and on 17/12/2021 from the said Hikal Ltd, after filling the tanker with sodium hydrosulphide, weighing 25 tons and 910 KGs with invoice left for Mumbai. The said tanker arrived with the chemical and on the next morning i.e., 18/12/2021, driver Kailash proceeded towards Bharuch with the chemical. At about 6 PM. The driver reached Vijalpore, near Navsari with the sodium hydrosulphide in a tanker. Ashish Gupta conveyed to Praveen Bhai, the owner of the said tanker and the driver, Kailash to park the

tanker as he is in contact with the Companies where the chemical is to be delivered. Even the next day, on 19/12/2021 Ashish Gupta conveyed that he is discussing with the parties to whom sodium hydrosulphide is to be delivered. For the delay, Ashish Gupta said that he shall pay the detention charges. Ultimately on 21/12/2021, Ashish Gupta communicated through a phone that the party is confirmed to whom the sodium hydrosulphide is to be delivered and asked the driver of the tanker to take it to Kosamba, for delivery. The Driver of the vehicle on the way communicated to the owner of the tanker that Ashish Gupta asked him to stop the tanker near Kim. He took the invoice and a bilty issued by Hikal Ltd and gave a new bill. After some time, the driver further conveyed that Ashish Gupta asked him to take the tanker at the place that may be communicated on a phone. The driver also conveyed that one Vishal, a man of Ashish Gupta on mobile conveyed to take the tanker to a cement factory, at Kim and he is taking the tanker to Kim. After some time, Ashish Gupta phoned Praveen Bhai that the driver should be instructed to allow a driver of his own, who will deliver the chemical and shall return the tanker. Ashish Gupta was conveyed by the owner of the tanker that your driver shall not drive the tanker and his (owner) driver shall drive the tanker and if in the Company, there is a tank for unloading the chemical, his driver shall unload the chemical. Ashish Gupta thereupon said that his 2 persons will pilot the tanker and his (Gupta) driver shall remain with driver Kailash. In a conference call with driver Kailash and Ashish Gupta, it was communicated by Praveen Bhai that if in a Company, there is a tank to unload the chemical, the driver shall unload and not otherwise. In the morning of 22/12/2021 driver Kailash telephoned Praveen Bhai conveying that he is on the highway at Ankleshwar. During the night hours, people of Ashish Gupta threatened him to take the tanker near GIDC, Sachin, and to discharge the chemical in an open drain. Thereupon, Praveen bhai contacted Ashish Gupta and questioned him that why his driver was threatened and why they disposed of the chemical in the open drain? To which

Ashish Gupta stated to forget it and on 01/01/2022 in the bank account, the amount shall be deposited by Ashish Gupta.

10. Driver Kailash has described the incident, which is in consonance with the statement of Praveen Bhai. He explained in detail about how he was asked to take the tanker to a place where there was no factory. He has stated that a phone was received from Vishal, the person of Ashish Gupta and enquired about the place where this tanker is waiting. He conveyed that the tanker was parked. The driver was to bring the tanker near Krishna hotel, near Kim. Within a short period, Vishal came in his vehicle with a driver and asked driver Kailash to hand over the steering of the tanker to his driver, who will take the tanker to the cement factory and shall return thereafter. Driver Kailash talked to Praveen, who conveyed that his driver Kailash, shall drive and no one shall drive the tanker and conveyed to Ashish Gupta that if there is a tank for storage, the chemical shall be discharged and not otherwise. Ashish Gupta asked his driver to accompany Kailash, the driver of the tanker. The tanker was piloted by Vishal in his vehicle. When they reached near a drain (Sachin Bridge), they asked to take the tanker on the left side near a drain. 3 or 4 other persons came with Vishal. Driver Kailash stated that there is no Cement factory and he shall not discharge the chemical. It was about 1:30 AM. Vishal and the persons who were with him came with pipe etc, administered threats to discharge the chemical from the tanker in the drain and thus, chemical sodium hydrosulphide was discharged in the open drain. Thereafter Vishal and others left and asked driver Kailash to leave the place.

IV. GJ-12-BY-1891, MUKESH PATIL

11. Mukesh Patil, residing at Vadodara, working as a supervisor and also operating as a transport agent on commission, stated that in November, 2021 Ashish Gupta phoned him conveying that he is dealing in chemical in the name of Sangam Enviro private limited, having an office at Bharuch, and requested for a tanker to transport hydrosulphide chemical from Hikal Ltd, Taloja, Mumbai for Maghmany company. Mukesh Patil contacted Neelkanth logistics for transportation of chemical aforesaid and the rate was fixed Rs. 72,575/-. Ashish Gupta conveyed that a tanker is to be sent to Hikal Ltd. He sent his tanker No. GJ-12-BY-1891. According to Mukesh Patil, the Company despatching the chemical has to see whether the tanker reaches the consignee or not. Ashish Gupta, in the name of Sangam Enviro private limited, Bharuch bought and brought the chemical sodium hydrosulphide at Bharuch through the tanker aforesaid. Thereafter, he sent the tanker to Ahmedabad. Ashish Gupta transferred the amount in the account of M/S Neelkanth logistic. Out of which Mukesh Patil got the commission of Rs.7,000/- and there was no query from Hikal Ltd, whether the chemical reached the destination or not.
12. The driver of the vehicle number GJ-12-BY-1891, stated that he is carrying on the business of transportation in the name of Neelkanth Logistic with Shri Kodnani. He had been to Bohisar, Maharashtra, along with the tanker. He was conveyed by Mr Kodnani that he should talk to Mukesh Patil, who is engaged as an agent in the work of transportation, and it was conveyed to bring the chemical from Hikal Ltd, Taloja, Maharashtra. In view of this communication, he reached the tanker at the factory of Hikal Ltd. After the formalities were completed, he left Hikal Ltd with chemicals. On 13/11/2021 at about 8 AM, on reaching Ankleshwar, he telephoned Mukesh Patil, who gave 2 mobile numbers, and asked to contact Ashish Gupta. On contacting Ashish Gupta on the said number, he was asked to wait at Hotel Sahyog. At about 9 PM Ashish Gupta came and

collected all the documents that were given by the Hikal Ltd, and on giving some papers in an envelope asked to go to Ahmedabad. While cleaning the tanker, either the envelope fell somewhere or Ashish might have taken it with him. On the way to Ahmedabad, he telephoned Ashish who forwarded papers on mobile (on WhatsApp). At the petrol pump he got the paper printed. On the way he was asked by Ashish to wait for some time and hence between Bharuch and Karjan near a hotel, he was waiting. He was asked to stay overnight as on the next day the papers will be delivered to him. On the next day during the noon, Ashish came with papers and asked to wait at TrikamPura Patiya, Vatva, Ahmedabad and also to contact Kamlesh bhai on the mobile number. On reaching Ahmedabad at about 4 PM the named person was contacted, who asked to take the rest overnight. On the next day, at about 9 AM one Dharam Bhai came and asked to park the tanker in a compound near Maghmony.

13. Dhiraj Lal Damani, residing at Ahmedabad is carrying on business in the name of Gopinath Dye Chem with his partner Babubhai at plot No.C-1-241-1 phase 2 GIDC, Vatva, Ahmedabad. In the month of November, 2021 Jai raj @ Jigar Soni, trading in chemicals conveyed about supply of caustic chemicals having a strength of 10%. The price was fixed at ₹18 per KG and if the percentage of caustic is less then by adding caustic flex of 99%, strength can be increased. Said Jai raj sent a tanker No. GJ-12-BY-1891 loaded with chemicals. However, on testing the presence of caustic, it was found much less and on account of smell, the chemical sent was rejected and the tanker was sent back to said Jai raj @ Jigar Soni.
14. Said Jairaj transferred the chemical in a tanker No. GJ-06-VV-8829 from a tanker No. GJ-12-BY-1891. The said tanker was seized with the chemical. The said chemical has been disposed of in accordance with law, as per the order made by the court.

V. GJ-06-BT-6421 AND GJ-06-BT-6431

–21-11-2021

15. Mukesh Patil received a phone call from Ashish Gupta to bring the chemical hydrosulphide from Hikal Ltd, for delivering the same to Petrochemicals Company at Rajkot. As he was in need of the tankers, he requested to inform on the arrangements made for the tankers. In the society of Mukesh Patil, there was one Virendra Patel, carrying on the business of transport in the name of Maruti Impex India and was known to him for 15 years. On making a query with Virendra Patel, he showed his willingness to send two tankers. Thereafter Mukesh Patil had a talk with Ashish Gupta. Virendra Patel agreed to send tankers No. GJ-06-BT-6421 and GJ-06-BT-6431. Ashish Gupta fixed the rent, detention charges and the commission of Mukesh Patil. Virendra Patel sent the tankers with 2 drivers, one was Abhishek and another driver known to him. The tankers were fitted with the GPS system. At the request of Ashish Gupta, the tankers were sent on 20/11/2021 at Taloja, Mumbai for transporting the chemical from Hikal Ltd. Two bilty were sent to Ashish Gupta. Ashish Gupta got loaded hydrosulphide chemicals in both the tankers. On 21/11/21 both the tankers loaded with hydrosulphide reached the office of Ashish Gupta at Bharuch. Ashish Gupta prepared two bills in the name of a company at Rajkot and asked the drivers to take the tankers at Rajkot at the given address. The drivers conveyed that as per the invoice issued by Ashish Gupta and the place indicated in the bill, the chemical has been delivered. After about one and half month, the amount fixed for the rent for transportation was not received, Virendra Patel telephoned Mukesh Patil, who asked Ashish Gupta and in reply he stated that within a period of 2 days the amount shall be paid.

VI. GJ-06-BT-6431 AND GJ-06-BT-6421

RAJKOT.

16. On 22/11/2021 Hikal Ltd, issued an invoice in the name of Sangam Enviro private limited, a consignee. It appears that on 10/11/21, an order was placed by Sangam. Reading the invoice, it is very clear that the chemical namely sodium hydrosulphide was for the use of the consignee, the end-user. The lorry receipt is dated 21/11/2021. The chemical was to be transported by Shri Maruti impex India in a tanker No. GJ-06-BT-6431 Similarly, an order was placed to transport sodium hydrosulphide on 10/11/2021 by Sangam. The invoice issued by Hikal Ltd, on 23/11/2021 makes it clear that the lorry receipt was issued on 21/11/2021 and the chemical was to be transported by Shri Maruti Impex, India, in a tanker No. GJ-06-BT-6421. Thus, the end user was Sangam Enviro private limited and the chemical was to be utilised by the Sangam, the consignee in the manufacturing process. Had it been the case that the end-user is different from Sangam, the same must appear in the tax invoice.
17. The said chemical was sent to the Petrochemicals factory situated at Surrey No. 1261, KhaKhrechi, Petrochemical, Rajkot. The Commissioner of police, Surat made enquiries. On enquiry, the owner of Shri Petrochemicals conveyed that they're engaged in manufacturing, resin and fibre material and they have not ordered for the said chemical. The enquiry further revealed that the persons of Sangam (who are accused in the case) after receiving the material from Hikal Ltd, prepared bogus bills in the name of Shri Petrochemicals, Rajkot and send the tankers for disposal of the chemicals to Govind Bhai Shiyal who kept the tankers in his service station and thereafter disposed of the chemical illegally for which Sangam paid the amount of ₹92,000/- (Ninety two thousand) which has been credited in the bank account (Punjab National Bank, Jubilee chalk, Rajkot) of said Govind Bhai. The Rajkot

police registered the first information report for the offenses committed at Rajkot by Govind Bhai.

**VII. GJ-06-BT-6421. VIRENDRA PATEL.
DRIVER ANKIT PAUL-VISHAL-ASHISH GUPTA-
TRANSFER OF CHEMICAL TO -GJ-06-ZZ-6221**

18. On 29/12/2021 Ashish Gupta phoned Mukesh Patil for a tanker to bring hydrosulphide chemicals from Hikal Ltd, Taloja, Mumbai. As the payment was not received Ashish Gupta was questioned and he replied that within a period of 2/4 days, the amount shall be paid. Ultimately, Virendra Patel was persuaded to send the tanker and the tanker No. GJ-06-BT-6421 with a driver Ankit Paul, was sent to Hikal Ltd, Taloja, Mumbai as instructed by Ashish Gupta. An advance amount was also deposited in the account of Virendra Patel in his HDFC bank account. Thereafter, on 01/01/2022 Ashish Gupta deposited the amount of Rs.1,93,099-00 (One lakh ninety-three thousand ninety-nine only) in the HDFC bank account of Virendra Patel. Mukesh Patil was paid his commission by Virendra Patel.
19. Ashish Gupta asked for a tanker to bring hydrosulphide at his office address at Bharuch. The tanker was driven by Ankit Paul and he left the premises of Hikal Ltd, Taloja, Mumbai on 01/01/2022. On 03/01/2022 Virendra Patel and Mukesh Patil on checking the GPS system observed that the tanker was lying near Kim for about a day and half. Thereupon, Virendra Patel phoned his driver, Ankit Paul, who conveyed that Ashish Gupta instructed him to stand there with the tanker. Thereupon, Mukesh Patil contacted Ashish Gupta and questioned about the tanker being parked at Kim. Ashish Gupta conveyed that the order placed by the party of Vadodara has been cancelled and he's talking to 3 or 4 parties at Surat. He was asked to pay detention charges. Ashish Gupta conveyed that he is bringing the tanker to Bharuch. Virendra Patel was informed about this. Driver Ankit Paul

phoned Mukesh Patil and conveyed that the tanker had been kept at Ankleshwar. On questioning to Ashish Gupta, he replied that the tanker will have to be taken to the Morbi side and on questioning, the rent was suggested. He asked to talk to Virendra Patel for changes in the bilty to which Mukesh Patil denied and stated that we do not indulge in doing anything wrong (illegal). Virendra Patel was apprised about this by Mukesh Patil. On 05/01/2022 Ashish Gupta requisitioned another tanker and transferred the chemical in another tanker from the tanker of Virendra Patel. Thereafter, driver Ankit Paul with the tanker stayed at Ankleshwar. The tanker was lying for 2 days at Palsana; however, no enquiry was made by the consignor. The amount of rent is not yet paid by Ashish Gupta.

20. Ankit Paul has corroborated the version of Mukesh Patil and Virendra Patel. The statement in detail need not be referred to, but the important aspect is referred to. He reached the Hikal Ltd and on demand, a bilty was given for loading sodium hydrosulphide. He left Taloja, Mumbai, at about 9:30 PM. On 02/01/2022 at about 9 AM. He contacted Ashish Gupta as to where the chemical is to be delivered. He was asked to wait somewhere near Kim. At about 10 PM he reached Kim and parked the tanker near the hotel. On 03/01/2022 Ashish Gupta called him on the phone. He said that he has to wait at Kim. The driver contacted Mukesh Patil, who conveyed that the party ordered the chemical, cancelled the order and he is talking with the other parties at Surat and therefore, he was asked to wait at Kim. On 04/01/2022 Ashish Gupta asked him to wait and talk with Mukesh Patil. On 05/01/2022 at about 10:30 AM a phone was received from Ashish Gupta conveying that he should come near Decent Hotel, Ankleshwar. After reaching the said place, driver Ankit Paul telephoned Mukesh Patil conveying that he has been asked to remain at Ankleshwar. After some time, a phone call was received from Mukesh Patil conveying that Ashish Gupta is coming with another tanker and will transfer the chemical to another tanker. After some time, he received a phone call from Vishal saying

that he has been sent by Ashish Gupta. On giving the address where the tanker was parked by driver Ankit Paul, Vishal came on his hero Honda motorbike with another person and disclosed his name as Vishal. The other person conveyed his name as Jai Pratap. The driver, Ankit Paul, talked to Ashish Gupta, who informed him that as per instructions of Vishal and Jai Pratap transfer the chemical in another tanker. Vishal and Jai Pratap instructed to transfer the chemical in tanker No. GJ-06-ZZ-6221. Vishal managed to get the power supply from a hotel to operate the electric motor and with the aid of power, transferred the chemical from tanker number GJ-06-BT-6421 to tanker No. GJ-06-ZZ-6221. Thereafter, one person came on vehicle and collected all the relevant papers issued by Hikal Ltd, and a bilty from driver Ankit Paul. At about 3 PM Vishal and others who came there left in a vehicle and the tanker driver proceeded further.

21. One Akhalak Hussain Shaikh having a hotel known as Decent Hotel at village Motali, Ankleshwar Road and also having a service station for cleaning the vehicles knew Ashish Gupta as he used to provide the tankers of others. On 05/01/2022 at about 12:00 Noon, Ashish Gupta telephoned Shaikh and asked him that he is required to transfer the chemical from one tanker to another tanker near his hotel saying that the Chemical is with the bill and there is no illegality. Ashish Gupta conveyed that he will need electric power which he may provide to Ashish Gupta. Akhalak Hussain conveyed that after reaching the hotel he shall talk. On reaching his hotel, he noticed two tankers in a compound and about four persons. Out of these persons one came forward, conveyed that he is the person of Ashish Gupta and requested for the power supply. He further conveyed that with the help of an electric motor they will transfer the chemical. Akhalak Hussain went near the truck and he found a tanker No. GJ-06-BT-6421 full with the chemical. The other tanker was tanker No. GJ-06-BT-6221. Akhalak Hussain pointed out the electric board to take the power supply. Thereafter, Akhalak went home. After some

time, Ashish Gupta again telephoned Akhalak Hussain to clean/wash the tanker No. GJ-06-BT-6421 as the other material was to be collected from Dahej. The driver of the tanker after washing the tanker left the place. There was a CCTV camera installed at the hotel. One Amar Singh was managing the hotel on rental basis, who on arrival conveyed to check the CCTV camera footage in his pen drive as he was downloading from the hard disk of CCTV camera on account of auto delete on drive being loaded fully. On examination of pen drive of the footage of the CCTV cameras No. 5,6, and 7, it was noticed that on 05/01/2022 at 11:30 AM the tanker No. GJ-06-ZZ-6221 was noticed moving towards the Decent Hotel from the Highway. On the same date at 12:26 Noon, a tanker No. GJ-06-BT-6421 was noticed in camera Nos. 7,6, and 5, entering from the Highway, Sahyog Hotel, on the wrong side moving towards J. K. Complex in the compound of the Decent Hotel. On the same date at 13:59:59 Hrs. a tanker No. GJ-06-ZZ-6221 was noticed moving towards J K Complex in camera Nos.6 and 5. On the same date at 16:04:11 Hrs tanker No. GJ-06-ZZ-6221 was seen in the camera No 7 from J. K. Complex in the compound of Decent Hotel towards Highway. On the same date at 16:39:20 Hrs. two persons were noticed on Hero Honda Motor Bike going towards Highway from the Decent Hotel Compound. Thus, it is clear that the tanker with chemical and another empty tanker were noticed and with the aid of power the chemical was transferred from one tanker to another tanker which was empty. (From the three cameras, the snaps have been taken with the aid of a computer. The snaps are attached herewith **MARK ANNEXURE-5, collectively (34)**).

22. Thereafter, one person came on a vehicle and collected all the relevant papers issued by Hikal Ltd, and a bilty from driver Ankit Paul. At about 4 PM Vishal and others who came there left in a vehicle and the tanker driver proceeded further.

23. Surendra Sing Jitendra Sing was the driver of the tanker No. GJ-06-ZZ-6221. He had good experience of driving heavy vehicles. Shri Lal Man Yadav, who taught driving to Surendra Sing, called him to Ankleshwar and was introduced to one Vishal Yadav, who was running a garage in the name of Shri Sai Body Builders. At the time Jai Pratap Tomar was also present. Vishal employed Surendra Singh as a driver and fixed salary was of Rs.15,000 per month and Rs.300 per day while traveling was to be paid. The Deccan Chemical Company and Ideal Chemical Company, he had taken the chemical and delivered the same to a cement factory. He was asked to take tanker number GJ-06-ZZ-6221 to Chemi Organic company, Zagadiya, to bring the chemical. After bringing the chemical. Vishal asked him to go to Hajira, Surat and on giving the mobile number of Prem Sagar, he was asked to contact him. After reaching the destination on contacting Prem Sagar, he came on his Activa (Two-wheeler) and led him to a creek. The driver was asked to empty the tanker in a creek. On 05/01/2022 Vishal phoned him asking to come with the tanker at Decent Hotel, asking to wait for him as the chemical is to be transferred to his tanker from another tanker. He reached the place with his tanker number GJ-06-ZZ-6221 at about 11:30 AM and parked his tanker near the Decent Hotel. After some time, tanker number GJ-06-BT-6421 arrived. His boss, Vishal also arrived. Both the tankers were parked near the service station. Driver Ankit Paul, Vishal and Jai Pratap were present. Much time was taken in transferring the chemical from the tanker of Ankit Paul to his tanker number GJ-06-ZZ-6221. Vishal asked him to take the tanker to Sachin GIDC, at Indian Oil petrol pump. He was in contact with Vishal and Jai Pratap. Vishal asked to contact Prem Sagar. At about 7 PM he contacted the said Prem Sagar. Ultimately, on 06-01-2022 at about 2:30 AM to 3 AM the persons came with Prem Sagar and the tanker was taken near the drain. He was in the tanker and others were managing to empty the tanker with the help of a hose pipe. After some time, all of a sudden, he was facing difficulty in breathing and thereafter, what happened is not

known to him. Thus, it is established that the chemical from tanker No. GJ-6-BT-6421 was transferred in the tanker GJ-06-ZZ-6221 which he was driving and that was emptied in a drain at Sachin, GIDC.

24. Thus, the witnesses are conveying to have collected the chemical Sodium Hydro Sulphide from Hikal Ltd, and have narrated the manner in which the chemical was disposed of. They not only convey having taken chemicals from Hikal Ltd, but from others too. The witnesses support each other and the manner in which the chemical was brought and disposed of. The version of the two tankers having been at the same place and leaving the place as also how other two fled on a motorbike is corroborated from CCTV cameras and on examination of the clips the expert has opined which has referred and produced the certificate under the Evidence Act.. Thus, there is no doubt left in the version of witnesses. The manner in which chemical was transferred from one tanker to the other is also made clear by the witnesses. The tanker found at the place of incident and the tanker which was near DECENT Hotel is the same tanker which is clear from the evidence.

Annexure-1



REGIONAL FORENSIC SCIENCE LABORATORY

Gujarat State.
Falsawadi Police line, Near BSNL Telephone Bhavan, Ring Road, Surat – 395003.
Phone No.: -0261-2490241, Fax No.: -0261-2450035, Email: -fsl-surat@gujarat.gov.in

Examination Report

Case No.: RFSL/EE/2022/CF/130.
Date: 19/05/2022

To,
Police Inspector.
D.C.B police Station.
Dist.: Surat City.

(Sachin G.I.D.C Police Station, C. R. No.: 11210002220107 dated 06/01/2022)

One (01) sealed parcel received from Police Inspector D.C.B police Station, Dist. Surat City in connection with Sachin G.I.D.C Police Station, C. R. No.: 11210002220107 dated 06/01/2022 vides Letter No.: 1290/2022 dated 21/03/2022 received on 21/03/2022.

The details of the parcel received are given below:

Parcel Mark-W: One (01) sealed plastic box packed parcel. It contains 01(one) Pen drive which was marked as **Exh-W**.

Exh-W (Pen drive): Pen drive **Exh-W** contains 03(Three) folders named as cam 5, cam6 and cam7 each contains '.mp4' format 06 (six) CCTV video files.
Cam5 contains: video file named as: "ch05_20220105112500", "ch05_2022010512200", "ch05_20220105135500", " ch05_20220105160000", " ch05_20220105163500" and "ch05_20220105164349".

Cam6 contains: video file named as: " ch06_20220105112500", " ch06_2022010512200", " ch06_20220105135500", "ch06_20220105160000", "ch06_20220105163500"and " ch06_20220105164021".

Cam7 contains: video file named as: "ch07_20220105112500", "ch07_20 22010512200", "ch07_20220105135500", " ch07_20220105160000", " ch07_20220105163500" and "ch07_20220105163900".

Examinations:

CCTV video files of the Pen drive **Exh-W** was forensically analyzed as per the cardinal rules of Computer Forensics using authorized computer forensic hardware and software.

Results of Examinations:

1. CCTV video files were found from the Pen drive **Exh-W** are retrieved using forensic tools and copied on sterile DVD-R (from lab stock). Two copies (one sealed and one unsealed) were prepared and handed over herewith report as **Annexure-W**.

- Encl.: (1) Annexure-W (one sealed and one unsealed DVD-R).
[MD5 Hash of Annexure-W: e07160f97d6e4c7d00d8dbdc1340f79e]
- (2) Certificate of U/S 65B (4) (C) of the Evidence Act 1872.

Specimen Seal



S. J. Mistry
(S. J. Mistry)

Scientific Officer
Cum-Asstt. Chemical Examiner
T. P. O. of Surat,
Regional Forensic Science,
Laboratory, Surat



REGIONAL FORENSIC SCIENCE LABORATORY

Gujarat State.

Falsawadi Police line, Near BSNL Telephone Bhavan, Ring Road, Surat – 395003.

Phone No.:-0261-2490241, Fax No.:-0261-2450035, Email:-fsl-surat@gujarat.gov.in

Case No.: RFSL/EE/2022/CF/130

Date: 20/5/2022

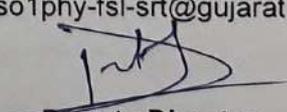
To,
Police Inspector.
D.C.B police Station.
Dist.: Surat City.

Subject: Examination of exhibits regarding C. R. No.: 11210002220107 dated 06/01/2022 IPC Section: 465,467,468,471,304,336, 337,338, 284, 277, 278, 120B. પર્યાવરણ સુરક્ષા અધિનિયમ:15 of Sachin G.I.D.C Police Station, District: Surat City.

Sir,

With reference to above subject kindly refer your letter number: 1290/2022 dated 21/03/2022.

1. Please find enclosed Examination Report of Case No. RFSL/EE/2022/CF/130 dated 19/05/2022 (02 Pages). Shri S.J.Mistry is Scientific Officer cum Assistant Chemical Examiner to the Government of Gujarat.
2. After examinations, the parcel(s) containing the exhibit(s) / remnants of the exhibit(s) are lying in the laboratory. Kindly sent messenger along with authority letter and identity card to collect parcels.
3. Parcel(s) containing exhibit(s) / remnants sealed with the seal impression as per specimen seal given below.
4. Seal and Panchnama Slip are attached with respective parcel(s).
5. Kindly acknowledge the receipt of this report.
6. This report is admissible as per CRPC section 293. However, if expert's presence is necessary in court, summons should be issued in the name of reporting officer along with this laboratory case number.
7. If reporting officer's presence is required in court or any legal purpose, for investigating agency other than Gujarat Police; T.A. / D.A. will be borne by respective investigating agency as per his / her entitlement.
8. For further communication please contact Email Address: so1phy-fsl-srt@gujarat.gov.in.


Deputy Director,
Regional Forensic Science Laboratory,
Surat.

Encloser: As Above
Seal Impression.



CERTIFICATE

(U/S 65B (4) (C) of the Evidence Act 1872)

It is certified that the proceedings, pertaining to C. R. No.: 11210002220107 dated 06/01/2022; UNDER I.P.C Section: 465,467,468,471,304,336, 337,338, 284, 277, 278, 120B. પર્યાવરણ સુરક્ષા અધિનિયમ:15 of Sachin G.I.D.C. Police Station, District: Surat City related to data retrieval from the Pen drive were carried out by the undersigned using Forensic software. The content of Soft Copy is true reproduction of the retrieved data.

It is also certified that at the time of data retrieval computer system was under my control and was working properly during the process, and there is no distortion in accuracy of the data.

It is further certified that conditions, as laid down in section 65B(2)(a) to 65 B(2)(d) of the Evidence Act 1872; regarding the admissibility of the aforesaid content of Soft Copy in respect of the retrieved data are fully satisfied. The details, as stated above, are true to the best of my knowledge and belief.



(S. J. Mistry)

Scientific Officer

Conv-Assst. Chemical Examiner

To Gov. of Gujarat,

Regional Forensic Science

Laboratory, Surat

Annexure-2

૧૬૭

શરૂ તા.૧૨/૦૩/૨૦૨૨ કલાક.૧૪/૩૦

સીસી ટીવીના વીડીયો કલીપની પેઇન ડ્રાઇવ કબજે કર્યાનું પંચનામું

અ.નં.	નામ	જાત.	ઉ.વ.	ધંધો.	રહેવાસી
(૧)	બબલુ શા યાકુબ શા	૩૦	વેપાર	સંજયનગર નવા કમેલા ગલી નંબર ૧૩ ઘર નંબર ૨૮૨ સરદાર માર્કેટ પાછળ સુરત	૮૮૬૬૦૨૯૯૩૦
(૨)	સરવર સીદીક શેખ	૩૩	ડ્રાયવર	૪/૧૨૫૯, બેગમપુરા અલાવાડ ટેકરો મોતીટોકીઝ પાસે સુરત	

એ રીતેના અમો ઉપર લખેલ નામોવાળા પંચોને આજરોજ તમો ડી.સી.બી. પોલીસ સ્ટેશનના પોલીસ માણસોના બોલાવવાથી ચોકબજાર કુર્જામાં ડી.સી.બી. પોલીસ સ્ટેશનમાં ગ્રાઉન્ડ ફ્લોર પર આવેલ ઓફીસમાં આવી હાજર થયા.

અહી આગળ આપ સાહેબએ આપનો જાત પરીચય એન.બી.બારોટ પોલીસ ઈન્સપેક્ટર કાઇમબ્રાંચ સુરત શહેર તરીકેનો આપી અમો પંચોને સચીન GIDC પો.સ્ટે. એ પાર્ટ નંબર ૧૧૨૧૦૦૦૨૨૨૦૧૦૭/૨૦૨૨ ઇ.પી.કો કલમ- ૩૦૪,૩૩૬,૩૩૭, ૩૩૮,૨૮૪, ૨૭૭,૨૭૮,૪૬૫,૪૬૭,૪૬૮,૪૭૧,૧૨૦બી, તથા Environment Protection Act ની કલમ ૧૫ મુજબના ગુના હકીકતથી વાકેફ કર્યા. અમો પંચોને સમજ કરેલ છે કે, અત્રે હાજર છે તે સાહેબ પોતાની અંકલેક્ષર ડીસન્ટ હોટલના સીસી ટીવીના DVR ની વીડીયો કલીપ પેઇન ડ્રાઇવમાં કોપી કરેલ છે તે રજૂ કરે છે જે પેઇન ડ્રાઇવમાં રેકર્ડ સ્ટોર થયેલ ડેટા (વીડીયો કલીપ) જોઇ તપાસી પંચનામુ લખાવાનું હોય અમો પંચોને પંચ તરીકે રહેવા સમજ કરતા અમો પંચોએ સ્વખુશી દર્શાવી જોઇ તપાસી લખાવીએ છીએ કે,

અત્રે હાજર છે તે સાહેબનું નામઠામ પુછતા તેઓ પોતાનું નામ અખલાકહુસેન જકીઉલ્લા શેખ ઉ-ધંધો ૩૮.વ.વેપાર રહેવાસી ,૧૫૮ ઘર નંબર .નવીનગરી , ભરૂચ.અંકલેક્ષર જીલ્લો.તા ,મોતાલી.ગામના હોવાનું જણાવે છે અને તેઓ જણાવે છે કે, પોતાની અંકલેક્ષર ડીસન્ટ હોટલ અમરસિંહભાઇ વાઘેલાને માસીક ભાડેથી ચલાવવા આપેલ છે. તેઓએ ડીસન્ટ હોટલના સીસી ટીવીના DVR માં રેકર્ડ સ્ટોર થયેલ ડેટા માંથી વીડીયો કલીપ પેઇન ડ્રાઇવમાં કોપી કરેલ છે તે પેઇન ડ્રાઇવ મને આપતા હું આપ સાહેબ આગળ રજૂ કરુ છું. તેમ જણાવી પેઇન ડ્રાઇવ રજૂ કરે છે. જે પેઇન ડ્રાઇવ જોતા Hp કંપનીની 16 GB ની પેઇન ડ્રાઇવ છે જેના ઉપર IDV16GIF V152W માર્કો છે. સદર પેઇન ડ્રાઇવ કોમ્પ્યુટરમાં નાખી ઓપન કરી જોતા cam 5, cam 6, cam 7 આમ કુલ ૩ ફોલ્ડર છે જે ઓપન કરી જોતા નીચેની વિગતે છે.

(1) cam 5 જોતા તેમાં ૬ વીડીયો કુટેજની ફાઇલ છે જે નીચે મુજબ છે.

I.	Ch05_20220105112500	mp4 video	07/01/2022	11:40 am	151 MB
II.	Ch05_20220105122000	mp4 video	07/01/2022	11:37 am	150 MB
III.	Ch05_20220105135500	mp4 video	07/01/2022	11:33 am	151 MB
IV.	Ch05_20220105160000	mp4 video	07/01/2022	11:30 am	151 MB
V.	Ch05_20220105163500	mp4 video	07/01/2022	11:26 am	133 MB
VI.	Ch05_20220105164349	mp4 video	07/01/2022	11:26 am	018 MB

(2) cam 6 જોતા તેમાં ૬ વીડીયો કુટેજની ફાઇલ છે જે નીચે મુજબ છે.

I.	Ch06_20220105112500	mp4 video	07/01/2022	11:41 am	151 MB
II.	Ch06_20220105122000	mp4 video	07/01/2022	11:38 am	150 MB
III.	Ch06_20220105135500	mp4 video	07/01/2022	11:34 am	151 MB
IV.	Ch06_20220105160000	mp4 video	07/01/2022	11:31 am	151 MB
V.	Ch06_20220105163500	mp4 video	07/01/2022	11:27 am	080 MB
VI.	Ch06_20220105164021	mp4 video	07/01/2022	11:27 am	070 MB

(3) cam 7 જોતા તેમાં 5 વીડીયો કુટેજની ફાઇલ છે જે નીચે મુજબ છે.

I.	Ch07_20220105112500	mp4 video	07/01/2022	11:42 am	151 MB
II.	Ch07_20220105122000	mp4 video	07/01/2022	11:38 am	150 MB
III.	Ch07_20220105135500	mp4 video	07/01/2022	11:35 am	151 MB
IV.	Ch07_20220105160000	mp4 video	07/01/2022	11:32 am	151 MB
V.	Ch07_20220105163500	mp4 video	07/01/2022	11:28 am	060 MB
VI.	Ch07_20220105164021	mp4 video	07/01/2022	11:28 am	090 MB

ઉપરોક્ત કેમેરામાં જોતા તા.05/01/2022 ના રોજ કલાક. 11/30 વાગ્યે ટેન્કર નંબર GJ-06 ZZ 6221 હાઇવે રોડ તરફથી અંકલેશ્વર ડીસન્ટ હોટલ તરફ એન્ટ્રી કરે છે તે કેમેરા નંબર 7, 6, 5 માં જોવા મળે છે.

તા.05/01/2022 ના રોજ કલાક. 12/26 વાગ્યે ટેન્કર નંબર GJ-06 BT 6421 હાઇ વે ઉપર સહયોગ હોટલ તરફથી રોંગ સાઇડમાં અંકલેશ્વર ડીસન્ટ હોટલ તરફ એન્ટ્રી કરે છે તે કેમેરા નંબર 7, 6, 5 માં જોવા મળે છે.

તા.05/01/2022 ના રોજ કલાક. 13/59:59 વાગ્યે ટેન્કર નંબર GJ-06 ZZ 6221 ડીસન્ટ હોટલના કમ્પાઉન્ડમાં આવેલ જે.કે.કોમ્પ્લેક્ષ તરફ જતી કેમેરા નંબર 6, 5 માં જોવા મળે છે.

તા.05/01/2022 ના રોજ કલાક. 16/04:11 વાગ્યે ટેન્કર નંબર GJ-06 ZZ 6221 ડીસન્ટ હોટલના કમ્પાઉન્ડમાં આવેલ જે.કે.કોમ્પ્લેક્ષ તરફથી ડીસન્ટ હોટલના મેઇન એન્ટ્રન્સ થઇ હાઇવે તરફ જતી કેમેરા નંબર 7 માં જોવા મળે છે.

તા.05/01/2022 ના રોજ કલાક. 16/39:20 વાગ્યે ડીસન્ટ હોટલના કમ્પાઉન્ડમાં આગળના ભાગે પાકીંગ એરીયા માંથી એક હોન્ડા સાઇન મોટર સાઇકલ ઉપર જયપ્રતાપ તોમર તથા વિશાલ યાદવ હાઇ વે તરફ બહાર નીકળતા કેમેરા નંબર ૫ તથા ૭ માં જોવા મળે છે જેમાં મોટર સાયકલ ચાલક જયપ્રતાપ તોમર છે તેની પાછળ વિશાલ યાદવ બેસેલ છે તેમ સાહેદ જણાવે છે.

ઉપર મુજબ સાહેદની અંકલેશ્વર ડીસન્ટ હોટલના સીસી ટીવી કેમેરામાં રેકર્ડ સ્ટોર થયેલ ડેટા માંથી વીડીયો ક્લીપ પેઇન ફાઇલમાં કોપી કરી રજૂ કરેલ છે તે પેઇન ફાઇલ પારદર્શક પ્લાસ્ટીકના ડબ્બામાં મુકી ડબ્બો બંધ કરી તેની ઉપર અમો પંચો તથા આપ સાહેબની સહીવાળી કાપલી દોરાથી બાંધી લાખવડે PI DCB SURAT CITY માર્કાવાળુ સીલ કરી કિંમત રૂપિયા 00/00 ગણી આપ સાહેબે તપાસ અર્થે કબજે કરેલ છે.

એ રીતેનુ ઉપર મુજબનું લખેલ પંચનામુ અમો પંચોના નજરે જોયા જાણ્યા લખાવ્યા મુજબનુ બરાબર અને ખરૂ હોય, જે વાંચી સમજી આ નીચે સહીઓ કરેલ છે.
તારીખ ૧૨/૦૩/૨૦૨૨ કલાક. ૧૬/૧૫

રજૂ કરનારની સહી.

(૧) BABLU

(૨) ...

રૂબરૂ
(એન.બી.બારોટ)

પોલીસ ઇન્સપેક્ટર
કાઇમબ્રાંચ સુરતશહેર

Annexure-4

વાહન ના વેચાણ અંગેનો કરાર

આજરોજ તા. ૨૧/૦૮/૨૦૨૧ ના રોજ અમો આ વેચાણ કરાર

અમો વેચાણ આપનાર/લખી આપનાર

Gurvindersingh Kesarysingh Begal ઉ.વ. પુખ્ત, **NOTARY** બંધ

ઓફીસ :- આનંદ સાઉથ ટ્રાન્સપોર્ટ સર્વિસ, ગોદામા પેટ્રોલ પંપ પાસે, છાણી, વડોદરા.

Aadhar No. 8097 76571200

(જેઓને હવે પછી આ કરારમાં એક તરફવાળા તરીકે ઓળખવાના છે. અને જેના અર્થમાં તેમના વંશ, વાલી વારસો વિગેરે તમામનો સમાવેશ થયેલો છે તેમ ગણાશે.)

તમો વેચાણ આપનાર/લખી લેનાર

ધર્મેશ રમેશભાઈ માંતુલકર ઉ.વ. પુખ્ત,

રહે. ૩/૨, ફઈમ પાર્ક, સિધ્ધી વિનાયક મંદીર પાસે, મતમપુર, ભરૂચ

Aadhar No. 4973 6948 3554

(જેઓને હવે પછી આ કરારમાં બીજી તરફવાળા તરીકે ઓળખવાના છે. અને જેના અર્થમાં વંશ, વાલી, વારસો વિગેરે તમામનો સમાવેશ થયેલ છે તેમ ગણાશે.) ના ને આ વેચાણ કરાર કરી આપીએ છીએ. જેની વિગત નીચે મુજબ છે. :-

૧) અમો એક તરફવાળા ની સ્વતંત્ર માલિકીની **TATA LPT 3118**

Reg. No.	Engine No.	Chasis No.	Model
GJ 06 ZZ 6221	B591803121D63250923	MAT466388C3D10779	2012

ઉપરોક્ત વર્ણનવાળી ગાડી અમો એક તરફવાળાની સ્વતંત્ર માલિકીની છે. તે તા.

૨૦/૦૮/૨૦૨૧ નાં રોજ ઉચ્ચ વેચાણ કીમત રૂ. ૧૧,૩૦,૦૦૦/- અંકે રૂ.

આ વેચાણ કરાર કરી આપીએ છીએ. જેની વિગત નીચે મુજબ છે. :-



નકકી કરેલ વેચાણ કીમતનાં બાકીનાં વેચાણ અવેજની રકમ રૂ. ૫,૫૦,૦૦૦/- અંકે રૂ. પાંચ લાખ પચાસ હજાર પુરા સદર વાહનની એન.ઓ.સી. આવેથી તમો બીજી તરફવાળાએ અમો એક તરફવાળાને ચુકવી આપવાનાં રહેશે. ત્યારબાદ સદર વાહન તમો બીજી તરફવાળાનાં નામ ઉપર ટ્રાન્સફર કરાવી લેવાનું રહેશે. જેથી સદર રકમની સીક્યુરિટી પેટે તમો બીજી તરફવાળાએ અમો એક તરફવાળાને નીચે મુજબની વિગતનો ચેક આપેલ છે.

તારીખ	ચેક નં.	રકમ	બેંકનું નામ
	૦૦૦૦૦૧	૫,૫૦,૦૦૦/-	બી.ઓ.બી.

સદર વેચાણ આપેલ વાહન અંગેનાં તમામ પેપર્સ અમો એક તરફવાળાએ તમો બીજી તરફવાળાને સુપ્રત કરેલ છે.

૩) સદર વેચાણ આપેલ વાહનનો કબજો અમો એક તરફવાળાએ તમો બીજી તરફવાળાને તા. ૨૧/૦૮/૨૦૨૧ નાં રોજ સાંજનાં ૫:૦૦ વાગે સુપ્રત કરેલ છે. જેથી તા. ૨૧/૦૮/૨૦૨૧ બાદ સદરહું વાહન અંગેની અકસ્માત કે અન્ય કોઈ ફોજદારી ગુનામાં સંડોવણી અંગેની તમામ જવાબદારી તમો બીજી તરફવાળાની રહેશે. જેથી ત્યારબાદ તમો તેનો તમારી મરજી મુજબ વાપર ઉપયોગ કરવા હકકદાર છો.

સદરહું વેચાણ આપેલ વાહન અંગેની અકસ્માત કે અન્ય ફોજદારી ગુનામાં સંડોવણી અંગેની તેમજ સદરહું વેચાણ આપેલ વાહનની ટેક્સ તેમજ વાહનની વિમા પોલીસી ભરવાની વિ. તમામ જવાબદારી તમો એક તરફવાળાની રહેશે.

૪) જેથી સદર વેચાણ આપેલ વાહન અંગે તા. ૨૧/૦૮/૨૦૨૧ નાં સમય પહેલાની સરકારી બીન સરકારી દિવાની અથવા તો ફોજદારી વાહન વેચનારની રહેશે. અને ત્યાર પછીની સરકારી અથવા તો ફોજદારી સર્વે જવાબદારી વાહન

૯૫

કચ્છ મુજબનો વેચાણ કરાર અમારા અમારી રાજાપુરાના સમગ્ર
કોઈપણ વ્યક્તિનાં ધાક-ધમકી કે દબાવણે વશ થયા વગર સંપૂર્ણ સ્વમાન અવસ્થાને
લાખી આપેલ છે. જે અમો તથા અમારા વંશ, વાલી, વારસોને કબુલ મંજૂર અ-
બંધનકર્તા છે અને રહેશે.

અત્રે _____ મત અત્રે _____ શાખ

Gurvindersingh

Gurvindersingh Kesarsingh Begal
લાખી આપનારની સહી
NOTARY



Dharmesh R.

ધર્મેશ રમેશભાઈ માંતુલકર
લાખી લેનારની સહી

સાક્ષી

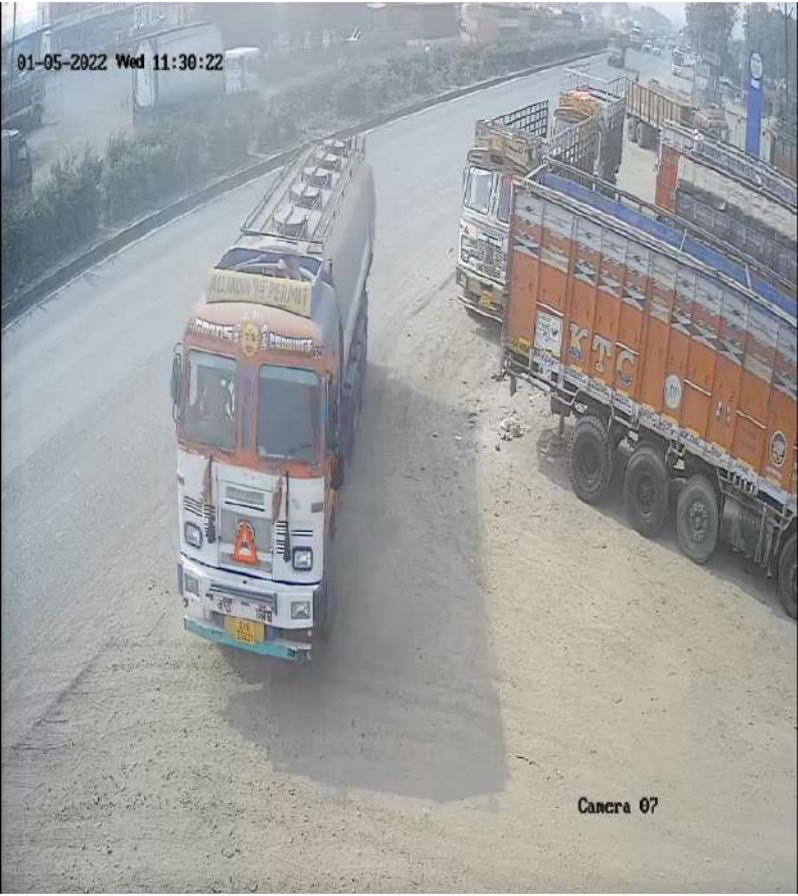
R. Parmar

Jhugrey

જુ દર્શાવેલ સંકલનના
તા:- ૦૪/૧૦/૨૦૨૧ ના રોજ લખી
આપેલ છે
તા:- ૨૧/૦૯/૨૦૨૧ - ૬,૪૦,૦૦૦/-
તા:- ૦૪/૧૦/૨૦૨૧ - ૬,૨૦,૦૦૦/-
ટોટલ, ૧૧,૦૦,૦૦૦/- RS ન
૦૪/૧૦/૨૧ ના રોજ રાખી રોકા
લાગી ૩૦,૦૦૦/-RS રોકા
અને તેનો NOC આપણે તારી
૧૫-૧૦-૨૧



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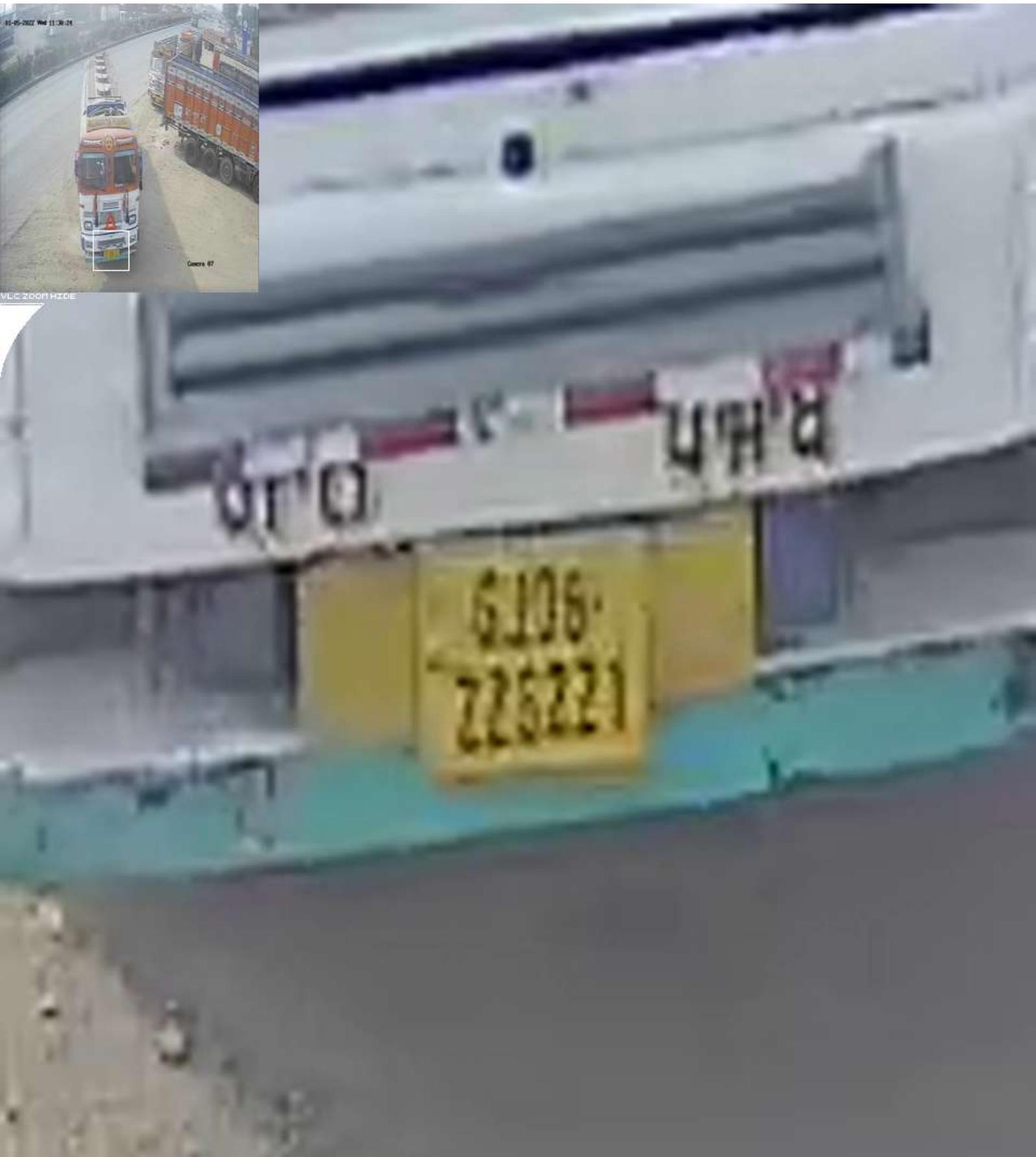
VLC ZOOM F12/D/E



Camera



VLC ZOOM H264





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Camera 07

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Camera 05

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Camera 05

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Camera 05

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Camera 07

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Camera 07

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Camera 07

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Camera 05

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Camera 05

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Camera 05



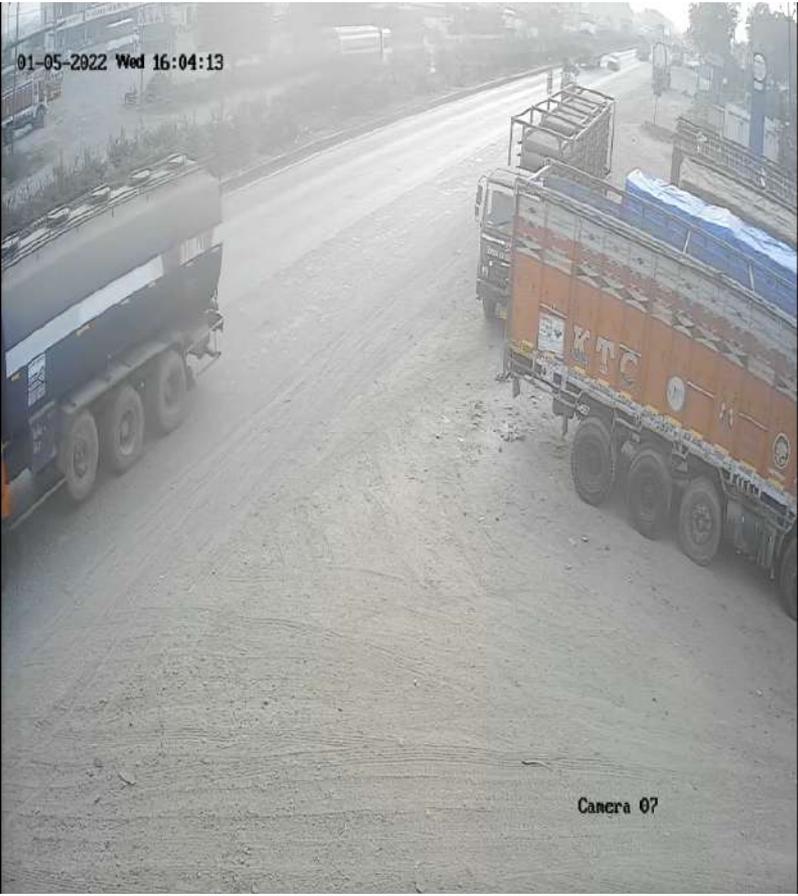
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01-05-2022 Wed 16:39:31



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Camera 05

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Camera 05
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Camera 05
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Camera 06
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Camera 06

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Camera 06



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Camera 07

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01-05-2022 Wed 16:39:40

Câmera 02

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